

[*Translation*]

Unauthorised Colony Development Board

1277. SHRI SURENDRA PAL PATHAK: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether there is any proposal to set up an organisation like authorised Colony Development Board in order to develop the unauthorised colonies of Delhi;

(b) if so, the details thereof and the time by which it is likely to be set up;

(c) the number of such unauthorised colonies in Delhi where even the basic amenities are not being provided; and

(d) the amount allotted during each of the last three years and the year-wise amount spent thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P. K. THUNGON): (a) No. Sir.

(b) Does not arise in view of reply to part (a) above.

(c) As per pre 1977 survey, there were 607 unauthorised colonies in Delhi, out of which 559 colonies have so far been regularised. Basic civic amenities including development of the colonies which have since been regularised are being provided in a phased manner by the Municipal Corporation of Delhi. In respect of post 1977 unauthorised colonies, it is reported by MCD that 600 more colonies had come up by August, 1990 and no decision of their regularisation has been taken. However, Delhi Administration has issued order that water and electricity be supplied to those

unauthorised. Colonies which were in existence between June, 1977 and 1.1.1981 on payment of development charges by the beneficiaries.

(d) the expenditure incurred by the M.C.D. on the pre-June 1977 unauthorised colonies during the last three years is as under:-

<i>Year</i>	<i>Approved out-lay</i>	<i>Expenditure incurred</i>
	<i>(in Rs. lakhs) (in Rs. lakhs)</i>	
1990-91	25	24.99
1991-92	150	149.18
1992-93	200	181.02
		<i>(upto 31.1.93)</i>

[*English*]

Encroachment of Parks, Roads in Delhi

1278. SHRI ARVIND TRIVEDI:
SHRI N. DENNIS:
SHRI RAJNATH SONKAR
SHASTRI:
SHRI PANKAJ CHOWDHARY:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the parks, roads, footpaths etc. in Delhi have been under encroachment by builders and shopkeepers;

(b) if so, the details thereof?

(c) the concrete steps taken or proposed to be taken to clear the encroachments in a given time; and

(d) if not, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P. K. THUNGON): (a) and (b). As reported by concerned agencies encroachments of Parks, Roads, Footpaths etc temporary in nature and therefore, no data in this regard have been maintained.

(c) and (d): Encroachments are being removed regularly MCD and N. D. M. C. in the raids under section 322 of D. M. C. Act as and when they come to notice. No time limit for clearing encroachments can be given as encroachments by shopkeepers etc. and removal is a continuing process. It is reported that programme is drawn up by M.C.D. to remove the encroachments. From time to time.

[*Translation*]

Agriculture as Industry

1279. DR. RAMESH CHAND TOMAR: Will the PRIME MINISTER be pleased to state:

(a) whether the Government propose to recognise agriculture as an industry;

(b) if so, the details in this regard; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRIES) (SHRIMATI KRISHNA SAHI): (a) to (c): Agriculture is outside the scope of the provisions of the Industries (Development and Regulation) Act 1951.

[*English*]

Local Raw Material Based Industries in Uttar Pradesh

1280. MAJ. GEN. (RETD) BHUWAN CHANDRA KHANDURI: Will the PRIME MINISTER be pleased to state:

(a) whether the Union Government have received any proposal from some Industrial Houses for setting up any industry based on local raw material in the 'No Industry Districts' of Uttaranchal (Uttar Pradesh);

(b) if so, the details thereof;

(c) whether the Government propose to invite any such Industrial House for setting up the said Industries in Pauri and Chamoli districts; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI): (a) and (b). No applications for grant of Letter of Intent for setting up of industries in 'No Industry Districts' of Uttaranchal (Uttar Pradesh) have been received. However, 12 Industrial Entrepreneurs Memoranda for setting up of steel based industries and electronic industries have been filed with the Secretariat for Industrial Approvals.

(c) and (d). Industrial development of a particular area is the primary responsibility of the State Govt. It is for the State to take the promotional measures such as investment and infrastructural facilities etc. to attract the location of the industries.